

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2424

ANSWERED ON:03.12.2009

VOLUNTARY RETIREMENT SCHEME FOR AAI EMPLOYEES

Majhi Shri Pradeep Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has approved the Voluntary Retirement Scheme (VRS) proposed by Airport Authority of India (AAI) with some modifications;
- (b) if so, the details in this regard;
- (c) the salient features of the revised VRS Scheme; and
- (d) the number of AAI employees opted for VRS after approval of said scheme?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a), (b) & (c): Government of India has approved the Voluntary Retirement Scheme proposed by Airports Authority of India (AAI) for those general employees, upto the level of DGM, who were working at IGI airport, Delhi and CSI airport, Mumbai. The details of the scheme are given below:

- (i) Ex-gratia - @60 days salary for each completed year of service rendered or salary for the number of months service left, whichever is less.
 - (ii) Additional monthly benefit @100% of the Basic Pay (BP) drawn on date of voluntary retirement for those employees whose age is 58 years and above; 80% of BP for above 50 years and upto 58 years and 60% of BP for below 50 years of age to be paid for a period equivalent to the service rendered or till notional date of superannuation or 10 years whichever is least.
 - (iii) The compensation under VRS will be in addition to the terminal benefits.
 - (iv) Cash equivalent of accumulated Earned Leave and Half Pay Leave as applicable as per the existing rules of Authority.
 - (v) Encashment of un-availed Casual Leave on pro-rata basis upto the date of relief of employee.
 - (vi) Gratuity as per AAI Gratuity Regulations, 2003.
 - (vii) Transfer benefit for self and family by the entitled class as per AAI TA/DA Regulations, 2003.
 - (viii) Medical facilities for self and spouse as per AAI Medical Attendance Regulations, 2003 on attaining the age of superannuation.
- (d): 601.